

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH

AT HYDERABAD

O.A. No. 522/92

Dt. of Decision 22-4-93.

Plaintiff

Regional Dy. Director of Census operations petitioner
Visakhapatnam.

Shri N.V. Raghava Reddy.

Advocate for
the petitioner
(s)

Versus

A.S. Sarma, Visakhapatnam.

Respondent.

Shri P.B. Vijaya Kumar

Advocate for
the Respondent
(s)

CORAM

THE HON'BLE MR. Justice V. Neeladri Rao, Vice-Chairman.

THE HON'BLE MR. P.T. Thiruvengadam, Member (Admn.)

1. Whether Reporters of local papers may be allowed to see the judgement?
2. To be referred to the Reporters or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal?
5. Remarks of Vice-Chairman on Columns 1, 2, 4 (to be submitted to Hon'ble Vice-Chairman where he is not on the Bench.)

ns


HPTT
M(A)


HVNRJ
VC

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD
HYDERABAD

OA No. 522/92

Date of judgement: 22-4-93

Between

1. The Regional Deputy Director of Census Operations, H-No.-4-49-10, Lawsons Bay Colony, Visakhapatnam-530 017.
2. The Director of Census Operations, Ministry of Home Affairs, Somajiguda, Hyderabad.
3. Union Government of India Represented by the Registrar General and Census Commissioner, India, Ministry of Home Affairs, New Delhi-

: Applicants.

And

1. A.S. Sarma S/o late Venkateswarlu Compiler (Census Operations), R/o 29-8-5, Lalitha Colony, Dabagardens, P.O. Visakhapatnam-20
2. Industrial Tribunal-cum-Labour Court, Visakhapatnam.

: Respondents.

COUNSEL FOR THE APPLICANTS

: Shri N.V. Raghava Reddy.

COUNSEL FOR THE RESPONDENTS

: Shri P.B. Vijaya Kumar

CORAM

Hon'ble Justice Shri V. Neeladri Rao, Vice-Chairman.

Hon'ble Shri P.T. Thiruvengadam, Member (Admn.)

(Judgement of the division bench delivered by Justice
Shri V. Neeladri Rao, Vice-Chairman)

(Signature) This OA was filed praying for a declaration of proceedings in ID No. 144/91 on the file of Industrial Tribunal-cum-labour court as illegal and without jurisdiction. The Respondent 1 herein filed an application before Respondent 2 under Section 2(A)2

of Industrial Disputes Act challenging the order of his removal. The contention for the applicants herein is that an employee of the Central Government invoke Section 2A(2) of Industrial Disputes Act for the said provision was incorporated by way of an amendment made by A.P. State Government. There is no need to advert to the said ^{only} contention in ~~provision~~ of this OA for Respondent 2 dismissed by an order dated 16-2-93 ID 144/91 by accepting the above contention. As such, this OA has become infructuous. Accordingly, it is dismissed with no costs.

P. T. Thiruvengadam

(P.T. THIRUVENGADAM)
Member (Admn.)

V. Neeladri Rao

Vice-Chairman

Open court dictation

Dated 22nd April, 1993.

S/2849
Dy. Registrar (J)

NS

To

1. The Regional Deputy Director of Census Operations, H.No.4-49-10, Lawsons Bay Colony. Visakhapatnam-17.
2. The Director of Census Operations, Ministry of Home Affairs, Somajiguda, Hyderabad.
3. The Registrar General and Census Commissioner, India, Min.of Home Affairs, Union Government of India, New Delhi.
4. Industrial Tribunal-cum-Labour Court, Visakhapatnam.
5. One copy to Mr.N.V.RaghavaReddy, Addl.CGSC.CAT.Hyd.
6. One copy to Mr.P.B.Vijayakumar, Advocate, 39/3RT Vijayanagar colony, Hyderabad.
7. Copy to Library, CAT.Hyd.
8. One spare copy.

pvm